

the concern and under consideration of the Fertiliser Corporation of India.

SHRI S. K. SAMBANDHAN: Before going in for new plants as envisaged in this question, are Government able to tell us whether the construction of the present plant is going according to schedule; if not, may I know what are the main drawbacks or deadlocks that stand in the way of their going as per the programme?

SHRI ASOKA MEHTA: I would say, broadly, the answer is 'yes'. But it is not that always it is going according to schedule because of various difficulties. In a particular case it took us about one year to get the land. In another case there have been certain other difficulties.

श्री रणबीर सिंह : यह हमारी बदकिस्मती है कि चन्डोगढ़ और भाखरा-नांगल को लेकर पंजाब और हरियाणा में लड़ाई चल रही है। मुझे ख़दशा है कि नांगल के कारखाने की एक्सपेंशन के बाद खाद के सिलसिले में भी उनमें लड़ाई होगी। मैं यह जानना चाहता हूँ कि क्या गवर्नमेंट नांगल फ़र्टिलाइज़र फैक्टरी को एक्सपेंड करने के बजाये उस रुपये से हरियाणा में एक फ़र्टिलाइज़र फैक्टरी लगाने पर विचार कर रही है ?

अध्यक्ष महोदय : श्री हरदयाल देवगुण।

M/s. Dodsal (P) Limited

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*152. **SHRI HARDAYAL DEVGUN:**
SHRI BABURAO PATEL:

Will the Minister of FINANCE be pleased to state the number and dates of raids carried out for suspected breaches of foreign exchange on M/s. Dodsal (P) Ltd. and its associated companies and particulars of the articles seized and evidence found and action taken thereon?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): On

information that M/s. Dodsal (P) Ltd. were indulging in violation of the provisions of the Foreign Exchange Regulation Act, the premises of the company and its associate companies, and the residential premises of some persons connected with the companies at Bombay, Calcutta, Madras, Delhi, Bangalore, Baroda and Rourkela were searched by the officers of the Enforcement Directorate on the 9th May, 1968. The total number of premises searched was 29. Later, on the 4th June, 1968, two more premises were also searched.

The articles seized as a result of these searches are:—

- (i) some documents;
- (ii) foreign exchange in the form of travellers' cheques and currency notes—U.S. dollars 60 and Deutsche Marks 3,100.
- (iii) One key.

The investigations in the matter are in progress and it will not be in public interest to disclose at this stage the nature of the evidence gathered from the scrutiny of the seized documents. After the investigations have been completed, necessary action will be taken as provided in the law.

श्री हरदयाल देवगुण : क्या मंत्री जी यह बताने की कृपा करेंगे कि जो कागज मिले हैं उनके आधार पर 1956 से जब हमारे वित्त मंत्री उद्योग और वाणिज्य मंत्री भी थे और बाद में वित्त मंत्री बने, अब तक इस बीच में कितने इम्पोर्ट्स साइसेंस इस कम्पनी को मिले हैं, कितने इम्पोर्ट साइसेंस मिले हैं, और कितनी विदेशी मुद्रा इनको मिली है ?

श्री मोरारजी देसाई : सम्मानित सदस्य नोटिस देंगे तो सब तकलीफ दगा।

श्री हरदयाल देवगुण : इन कागजों के आधार पर इनकम टैक्स/सेक्स टैक्स और

दुसरे करों में इन कम्पनियों ने कितनी जोरो की है इसके बारे में सरकार को क्या सूचना मिली है और अब तक उन्होंने जो जानकारी प्राप्त की है उस के आधार पर क्या वह बता सकते हैं कि उन के पास क्या नये तथ्य आये हैं ?

श्री मोरारजी देसाई : मुझे तो इस बात का कोई पता है नहीं। सम्मानित सदस्य के पास कोई खबर हो तो मुझे देखें, मैं जरूर एन्क्वायरी करूँगा।

SHRI INDRAJIT GUPTA: As the hon. Minister stated, the raid by the Enforcement Directorate was carried out on 9th May. I find that, after this, on the 6th July, the hon. Finance Minister has given an interview to the Editor of the *Current* which has published it very prominently on the front page of the *Current* of that date. I would just remind you that Mr. Kilchand, who is the boss of M/s. Dodsai (P) Ltd., is also one of the big shots of *Current*—he is on the Board of Directors of *Current* or maybe, the proprietor, I do not know. In the course of this interview, the Editor, Shri Karaka, asked a number of questions of Mr. Desai concerning this particular raid and he suggested that some officers of the Enforcement Directorate, in order to boost their own publicity, have been giving out exaggerated stories and asked whether any action would be taken against such officers who damage the reputation of firms. Mr. Desai has given certain replies—I cannot quote them at length here because there is no time for that.....

SHRI MORARJI DESAI: He may quote.

SHRI INDRAJIT GUPTA: You know it yourself.

He has said this. If I paraphrase the thing wrongly, he can correct me; I am not reading out the whole thing. Mr. Desai said: Yes; it is the newspapers that are to be blamed for

putting out exaggerated reports and already an inquiry has been instituted into such exaggerated press reports and if it is found that any informant has wilfully given information simply to serve his own purposes, then very drastic action will be taken against him by the Government. The general impression created.... (Interruptions)

MR. SPEAKER: He may ask his question.

SHRI INDRAJIT GUPTA: My question is this. Mr. Karaka said this at the end of the interview—I am quoting him:

"If our understanding of the mind of the Finance Minister is correct, some officials who fancy their own importance are likely, shortly, to be trimmed to size."

All I want to know is whether it is correct, whether it is within the bounds of propriety for the Finance Minister to have given an interview to a paper with which Mr. Kilchand is connected after this raid has taken place on M/s. Dodsai and to have answered questions in such a way as to create an impression that exaggerated reports have been put out and that if some officials have exceeded their prerogative, then action will be taken against them. Was he right in doing so?

SHRI MORARJI DESAI: The hon. Member presumes that I gave that impression to the Editor....

SHRI INDRAJIT GUPTA: The Editor says that.

SHRI MORARJI DESAI: The Editor may. My hon. friends also get any impression created by what I say, but I am not responsible for it. I have not told him by the longest imagination that any officer was going to be punished; I never said that. I only said generally, if any people give wrong impression, then they will be prosecuted. That is all that I have said. But I have not said in this

case that information has been given wrongly or otherwise; I have not said that at all.

SHRI INDRAJIT GUPTA: I wanted to know whether he considered it....

MR. SPEAKER: He has denied it totally.

SHRI INDRAJIT GUPTA: Does he consider it correct to give an interview at all to a paper with which some proprietor of that firm is connected. After the raid has taken place, he could have said that 'I do not want to comment until the findings of the raid are out'.

SHRI MORARJI DESAI: Again I must clarify that I have not made any opinion on this, and I do think that there is no impropriety in giving interview to any newspaper.

श्री डा० ना० तिवारी : इस कम्पनी के आफिस पर रेड होने के बाद श्री गन्व होने के बाद क्या सरकार ने कोई ऐसा डाइरेक्शन दिया है कि उन को श्री फारेन एक्मन्ज अभ न दिया जाये और उनको बैं किया जाये, उन से गवर्नमेंट का कोई काम न लिया जाय ?

SHRI MORARJI DESAI: As long as a definite finding is not arrived at, it will not be proper to do so.

श्री मधु लिमये : अध्यक्ष महोदय, श्री इन्द्रजीत गुप्ता जी के प्रश्न के जवाब में उन्होंने कहा कि अगर कोई गलत जानकारी देगा तो उसके खिलाफ सरकार कार्यवाही करेगी लेकिन कर्ट को उन्होंने यह नहीं कहा । मैं श्री कोटेशन ही देता हूँ :

"Mr. Desai: No, no, that is not correct. If I find that an informant has used Government....".

म कर्ट में ही पढ़ रहा हूँ ।

SHRI MORARJI DESAI: Why does he not read the question also?

श्री मधु लिमये : प्रश्न भी पढ़ रहा हूँ और आपका जवाब भी पढ़ रहा हूँ, दोनों पढ़ रहा हूँ ।

SHRI SURENDRANATH DWIVEDI: Let him read out the question also, so that we might know what is not correct.

श्री मधु लिमये : दोनों ही पढ़ रहा हूँ ।

"A further point was made which is perhaps most important in these raids carried out on the basis of information of disgruntled employees and people who had personal grudges and axes to grind. It was that the Government, when it found that there was no substance in the information which led to the raid, did not disclose the name of their informant. Government does not allow the injured party to take action and prosecute that informant. On this point, Mr. Desai gave a most refreshing answer which seems to be a distinct change from the Government's previous policies."

यह इनकी कमेंट्री है :

श्री देसाई साहब का जो जवाब है वह मैं पढ़ रहा हूँ :

"Mr. Desai: No, no, that is not correct. If I find that an informant has used Government for his own purpose and if we can take legal action against him we will now not hesitate to prosecute him."

अध्यक्ष महोदय, इसके पहले जो मंत्री ये कृष्णमाचारी साहब उन्हीं इस बात की घोषणा की थी कि कामा बाजार और कर की चोरी रोकने के लिए जो हमको जानकारी देगा उसमें दस प्रतिशत जितनी चोरी पकड़ी जायेगी उस का हम देंगे । मतलब सरकार ने दावत दिया, न्यौता दिया

कि लोग हमको जानकारी दें। अब देसाई साहब कहते हैं कि गलत जानकारी को लेकर नहीं, जो अपने उद्देश्य के लिए सरकार का इस्तेमाल करेगा उसको हम दंड देंगे। देसाई साहब यह नहीं कह रहे हैं कि अगर गलत जानकारी देगा तो उस को दंड देंगे, यह शब्द उनके बिल्कुल साफ़ हैं। अभी इस में डिमग्रन्टिड शब्द का प्रयोग किया था और आपको याद होगा यूनेस्को का मामला मैंने और नाथ पं ने उठाया था तो जिम ब्रादरमो ने जानकारी दी थी उस को डिमग्रन्टिड कह कर उन्होंने बदनाम करने की काशिश की। मेरा कहने का मतलब यह है कि चाहे जैसा भी इन्फॉर्मेट हो, वह पापी हो, चरित्रहीन हो, लेकिन कर की चोरी के बारे में अगर सही जानकारी देता है तो उसके चरित्र और उद्देश्य में जाने की कोई जरूरत नहीं है। अगर सही जानकारी देता है तो मैं जानना चाहता हूँ क्या मोरारजी भाई उसको भी दंडित करेंगे क्योंकि उसके मन में कोई दूसरा हेतु था? मन के अन्दर क्या चलता है उसका तथा उसके मनोव्यापार का भी वे अध्ययन करने वाले हैं?

साथ साथ मैंने जो विशेषाधिकार का सवाल उठाया था तो उन्होंने बयान दिया था

MR. SPEAKER: The hon. Member should come to the question now. I find that it is becoming a debate. He has taken more than three or four minutes for his supplementary question.

श्री मधु लिमये : ये प्रश्न इसी डोडसल से निकलते हैं। चलिए जो प्रश्न पूछ लिया है, उसी का जवाब दें, फिर मौका मिला तो और पूछूंगा। इस समय इसी का जवाब दे दो, खत्म करो।

SHRI MORARJI DESAI: I must make it very clear that whoever might give information, if it is correct, has

been rewarded, and he will continue to be rewarded. But if it is wrong information he will be prosecuted. These are the statements which I have made, and there is no other statement which I have made.

श्री मधु लिमये : चरित्र और उद्देश्य में मत जाइये, मनोव्यापार में मत जाइये।

श्री मोरारजी देसाई : मैं मनोव्यापार में नहीं जानता हूँ। यह काम आपका है, मेरा नहीं है।

श्री मधु लिमये : मैं कहाँ जाना हूँ।

SHRI S. C. SAMANTA: I would like to know whether all the associated companies of Dodsals were raided and, if not which of the companies were raided.

SHRI MORARJI DESAI: There were 31 places which were raided. If he wants the names, I can read them out.

MR. SPEAKER: No, he can place them on the Table of the House.

SHRI MORARJI DESAI: Yes, it can be placed on the Table of the House.

SHRI S. C. SAMANTA: I wanted to know whether all the associated companies were raided.

SHRI MORARJI DESAI: 31 premises were raided, not 31 companies because there were some premises only of one company, and there were some houses which were raided. I might also say that out of 31 places raided, documents and other things were found in all places except twelve.

SHRI SURENDRANATH DWIVEDI: The question is whether all the associated companies were raided.

SHRI MORARJI DESAI: Yes, they were associated companies, and there were no other companies.

SHRI SHIVAJI RAO S. DESHMUKH: Will the hon. Deputy Prime Minister tell us the significance of the key being attached and what that key has led to? The Directorate of Enforcement is supposed to act on the information of the informants and the informants in their turn are supposed to act on the basis of their business rivalries or political motivations or being incited towards publicity, and the officers who conduct raids are also usually interested in premature publicity which very often frustrates these types of raids. So, what precautions is the Director of Enforcement supposed to take under the rules and standing orders at the stage of processing of information to stop undue publicity and also at the stage of prosecution ending in conviction so that the person who is really guilty of breach of foreign exchange regulations is brought to book?

SHRI MORARJI DESAI: I do not know what exactly the significance of the key is. I can know it only when the whole proceedings are over, and a decision is arrived at and I receive the report from the officer concerned. At present, I do not know what documents are there and what the key is and what the other things are. But the key must have some significance, otherwise it would not have been caught hold of.

SHRI SHIVAJI RAO S. DESHMUKH: Is there any inquiry against giving premature publicity?

SHRI MORARJI DESAI: It is difficult to find out who had given publicity to the inquiry. I did try to find out but I could not find anything.

साबुन बनाने में गाय, भेड़ आदि की चर्चों का प्रयोग

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153. श्री अटल बिहारी वाजपेयी :

[श्री भारवा नम्ब :

श्री जगन्नाथ राव जोशी :

श्री श्रीकार सिंह :

श्री नारायण स्वामी शर्मा :

क्या पेट्रोलियम और रसायन मंत्री यह बनाने की कृपा करेंगे कि

(क) ऐसे कौन कौन से साबुन निर्माता हैं जो अपने कारखानों में साबुन बनाने में गाय, भेड़ आदि की चर्चों का प्रयोग करते हैं;

(ख) ऐसे कौन कौन से साबुन हैं जिनमें गाय, भेड़ आदि की चर्चा भिलाई जाती है;

(ग) गाय, भेड़ आदि की चर्चा प्रसार करने पर प्रति वर्ष कितनी विदेशी मुद्रा व्यय की जाती है;

(घ) क्या गाय, भेड़ आदि की चर्चों का प्रयोग के खिलाफ लोगों ने सरकार को कोई शिकायत की है ; और

(ङ) यदि हाँ, तो उनका ब्योरा क्या है तथा इस बारे में सरकार ने अब तक क्या कार्यवाही की है ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA):

(a) As far as Government is aware, almost all the soap units, except a few who do not produce branded soap, are using tallow in the manufacture of soap. A list of soap units registered with the Directorate General of Technical Development is laid on the Table of the House. [Placed in Library. See No. LT-1485(68)].

(b) Tallow is being used in the manufacture of almost all well known brands of soaps.